

(xiii) Mapping of vital details such as locations of Marine Police Stations, fishing landing points, non-fishing landing points, hospitals, railway stations, customs 'naka', bomb disposal facilities, etc. on the map of all the coastal States/UTs.

(xiv) Colour coding of fishing boats.

(c) The manpower for the coastal police stations, coastal check posts, coastal out posts under the Coastal Security Scheme in the State of Gujarat and the Gujarat Anti-terrorism squad is provided by the State Government, subject matter of which falls within the exclusive domain of the Gujarat State.

(d) and (e) No, Sir.

Women subjected to marital rape

656. SHRIMATI KANIMOZHI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) according to United Nations Population Fund that 75 per cent of the married women in India are subjected to marital rape, whether Government has taken cognizance of the fact;

(b) whether it is a fact that UN Committee on Elimination of Discrimination against Women has recommended to India to criminalise marital rape;

(c) in view of this, whether Government will bring an amending bill to the IPC to remove the exception of marital rape from the definition of rape; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) : (a) No Sir.

(b) and (c) The Ministry of External Affairs and Ministry of Women and Child Development have reported that UN Committee on Elimination of Discrimination against Women has recommended to India *inter alia*, to criminalise marital rape. The Law Commission of India, while making its 172nd Report on Review of Rape Laws did not recommend criminalization of marital rape by amending the exception to section 375 of the Indian Penal Code and hence presently there is no proposal to bring any amendment to the IPC in this regard.

(d) It is considered that the concept of marital rape, as understood internationally, cannot be suitably applied in the Indian context due to various factors *e.g.* level of education/illiteracy, poverty, myriad social customs and values, religious beliefs, mindset of the society to treat the marriage as a sacrament, etc.

Militant violence in BTAD

657. SHRI BHUBANESWAR KALITA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of number of serious militant violence cases by insurgency groups during the last 2-3 decades in Bodoland Territorial Areas District (BTAD) areas of Assam;

(b) whether the victims of such militant attacks in 1966 and 1998 in Chirang District of Assam, have not been rehabilitated as yet by Government, and there are thousands of such victims still living in different Relief Camps waiting to return to their villages; and

(c) whether the Central Government look into this long-pending and serious matter and take effective measures to help the State Government in rehabilitation and compensation to the victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : (a) and (b) As per report received from the Government of Assam, families affected due to extremist violence which took place in the past including in the year 1996 and 1998 in State of Assam were rehabilitated and all relief camps were closed. No incidence of violence was reported in 1966. Central assistance was provided to the State Government for providing relief materials and rehabilitation of violence affected families. At present there is no relief camp in Chirang District and other districts of Bodoland Territorial area District (BTAD).

(c) In view of (a) and (b) above, does not arise.

Fund for construction of Jetty in Gujarat

658. SHRI MANSUKH L. MANDAVIYA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Gujarat has been provided approval for construction of 5 Jetties and a lump sum amount of ₹ 50 lakh has been sanctioned for each Jetty;